

# The Odisha Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

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No. 2853 CUTTACK, FRIDAY, DECEMBER 15, 2023/MARGASIRA 24, 1945

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THE HIGH COURT OF ORISSA: CUTTACK

NOTIFICATION

No.1526/R, Dated the 8<sup>th</sup> December, 2023

In view of omission of Section 11(10) of “The Arbitration and Conciliation Act, 1996” by “The Arbitration and Conciliation (Amendment) Act, 2019 (Act 33 of 2019)”, Hon’ble the Chief Justice in consultation with the Arbitration Committee has been pleased to modify Court’s Notification No.954 dated 8<sup>th</sup> October, 2014 as follows:

“In exercise of the powers conferred under Section 82 of the Arbitration and Conciliation Act, 1996 and Section 89 of the Code of Civil Procedure, 1908, the High Court of Orissa do hereby make “The Arbitration Handbook” containing “The High Court of Orissa Arbitration Centre (Internal Management) Rules, 2014”, “The High Court of Orissa Arbitration Centre (Arbitration Proceedings) Rules, 2014” and “The High Court of Orissa Arbitration Centre (Administrative Cost and Arbitrators’ Fees) Rules, 2014.”

The above modification shall come into force w.e.f. the date of publication in the Odisha Gazette.

By order of the High Court  
Sd/-  
(SUMAN KUMAR MISHRA)  
REGISTRAR (JUDICIAL)